

12.23 hrs.

MESSAGES FROM RAJYA SABHA

Title: Regarding passing by Rajya Sabha of the Sixth Schedule to the Constitution (Amendment) Bill, 2003; the Constitution (Ninety fourth Amendment) Bill, 2002; the Constitution (Ninety ninth Amendment) Bill, 2003; the Constitution (Scheduled Tribes) Order Amendment Bill, 2003; the National Bank for Agriculture and Rural Development (Amendment) Bill, 2003; the Appropriation (No. 4) Bill, 2003 and the Appropriation (Railways) No. 4 Bill, 2003.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- i. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 19th August, 2003 agreed without any amendment to the Sixth Schedule to the Constitution (Amendment) Bill, 2003 which was passed by the Lok Sabha at its sitting held on the 6th August, 2003."
- ii. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 2003, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Ninety-fourth Amendment) Bill, 2002, which was passed by the Lok Sabha at its sitting held on the 8th August, 2003."
- iii. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 2003, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Ninety-ninth Amendment) Bill, 2003, which was passed by the Lok Sabha at its sitting held on the 8th August, 2003."
- iv. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st August, 2003 agreed without any amendment to the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2003 which was passed by the Lok Sabha at its sitting held on the 18th August, 2003."
- v. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st August, 2003 agreed without any amendment to the National Bank for Agriculture and Rural Development (Amendment) Bill, 2003 which was passed by the Lok Sabha at its sitting held on the 18th August, 2003."
- vi. "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.4) Bill, 2003, which was passed by the Lok Sabha at its sitting held on the 18th August, 2003 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- vii. "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No.4 Bill, 2003, which was passed by the Lok Sabha at its sitting held on the 18th August, 2003 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
